



The Orissa Gazette

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This should be typed.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

THE ORISSA PUBLIC SERVICE COMMISSION (LIMITATION OF FUNCTIONS) REGULATIONS.

The 21st May 1937.

No. 6133-A.—In exercise of the powers conferred by sub-section (3) of section 266 of the Government of India Act, 1935, His Excellency the Governor of Orissa is pleased to make the following regulations:—

1. These regulations may be called the Orissa Public Service Commission (Limitation of Functions) Regulations.

2. In these regulations,

“the Act” means the Government of India Act, 1935,

“the Commission” means the Public Service Commission for Bihar, the Central Provinces and Berar and Orissa, and

“government servant” means a person in the service of the Crown in India in connection with the affairs of the province.

3. It shall not be necessary to consult the Commission on any of the matters specified in clauses (a) to (c) of sub-section (3) of section 266 of the Act,

(a) when the matter is one which, under the rule in force, is disposed of by an authority other than the Provincial Government;

(b) in respect of:—

(i) services and posts to which appointments are made by the Governor in his discretion or in the exercise of his individual

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[7] (K) appointment to posts when it has been decided by the Provincial Government that recruitment shall be made from abroad.

The 22nd May 1937.

No. 2063—La-55-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the extension of Tangi police-station in the village of Tangi, pargana Kuhuri, zila Puri, it is hereby notified that for the above purpose a piece of land measuring 0.230 acre, bounded on the—

Block A.

North—By portions of plot nos. 247/1329, 247/1132/1395, 247/1132 and 249/1316,

East—By portions of plot nos. 247/1132/1395, 247/1132 and 249/1323,

South—By portions of plot nos. 249/1316, 247/1132 and 249/1323,

West—By portions of plot nos. 247/1329, 249/1316 and 249/1323;

Block B.

North and East—By portion of plot no. 249/1316.

South and West—By portion of plot no. 249/1323;

is required within the aforesaid village of Tangi.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 27th June 1937, before the Collector of Puri, will be considered.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATIONS.

The 22nd May 1937.

No. 4013—M. 55/37-L.S.-G.—In exercise of the powers conferred by sub-section (2) of section 354 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Government of Orissa are pleased to confirm the following by-laws framed by the Cuttack Municipality in the district of Cuttack under section 185(d) of the Act :—

By-laws for projections from an upper-storey over roads and drains, under section 185(d) of the Bihar and Orissa Municipal Act.

1. Every application for permission to erect or re-erect any projection from an upper storey over a street or drain shall be accompanied by the following plans, in duplicate, prepared in the manner prescribed in by-law 2 :—

(a) a key plan of the locality showing the precise situation of the building concerned, and

(b) a plan indicating the situation of the building concerned in relation to the roads adjoining the building and to the adjoining buildings or land, and indicating the breadth of the adjoining roads and in the case of a road of which the breadth is not uniform, the width in the narrowest part.

2. The plans shall be drawn to a scale of not less than 4 feet to the inch. The scale used shall be marked on the plans and the position of the north point shall also be clearly indicated. All plans must be signed by the applicant and must show all details necessary to enable the commissioners to judge as to the suitability of the proposed projection. The names of the owners of adjoining buildings or lands, together with the Mahalla or Ward and Holding Number shall be given. All projected work shall be indicated by a distinctive colour and a key to any colour used shall be displayed on the plan.

3. The dimensions and position of proposed projections must conform with the conditions hereinafter prescribed.

4. No balcony, verandah, Chajja or other projection shall be allowed from an upper storey of a building over a road which has a width of less than 20 feet at any point in front of the building. In measuring the road the width shall be taken from the edge of the drain nearest to the road-way on the side of the building concerned upto the edge of the drain nearest the roadway on the opposite side.

5. No projection such as is described in the preceding rule shall exceed 3 feet in width.

6. If a proposed projection from an upper storey will either during or after the construction thereof render an aerial electric line accessible from the projection or from the scaffolding erected for the construction thereof, the sanction to erect or re-erect the projection shall not be allowed until, in accordance with the rules made under the Indian Electricity Act, the aerial electric line has been altered or, in the case of a temporary addition or alteration, securely guarded.

E. R. WOOD,

Secretary to Government.

(225) 4013

The 25th May 1937.

No. 4046-L. S.-G.—It is hereby notified for general information that the Government of Orissa are pleased to make the following amendments to the rules for the admission and training of students at the Orissa Medical School at Cuttack issued under the Bihar and Orissa Government notification no. 12771-M, dated 14th September 1918, as amended by the same Government's notifications no. 322-M. R., dated 10th May 1920, no. 2392-M. R., dated 16th October 1920, no. 2042-M., dated 23rd April 1921, no. 3017-L. S. G. R., dated 14th August 1923, no. 8653-L. S.-G., dated 27th November 1924, no. 1905-L. S. G. R., dated 13th August 1926, no. 1803-L. S.-G., dated 18th February 1928, no. 3056-L. S.-G., dated 19th March 1928, and no. 3433-L. S.-G., dated 26th March 1928.

AMENDMENTS.

(i) In the last line of rule 7 (Part II, Admission) read "15th June" for "15th May".

(ii) Substitute the following for the existing rule 8 (Part II, Admission):—

"The minimum standard of general education required for a candidate for admission is Matriculation of a recognised university or any other examination recognised by Government as equivalent thereto, such as the Secondary School Leaving Certificate Examination of Madras, the Oxford or Cambridge School certificate."

By order of the Governor,

E. R. WOOD,

Secretary to Government.

**LAW AND COMMERCE
DEPARTMENT.**

NOTIFICATION.

The 26th May 1937.

No. 4618—IIP 48-37-Com.—It is hereby notified for general information that Madras is declared free from cholera and that the

existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Madras are withdrawn.

C. G. NAIR,

Secretary to Government.

**OFFICE OF THE COMMISSIONER OF
INCOME-TAX, BIHAR AND ORISSA.**

NOTIFICATION.

The 15th May 1937.

No. A-17/11.—In exercise of the powers conferred on me by the Central Board of Revenue in its order no. 34-I.T., dated the 1st April 1922, I hereby declare that in the case of any person, business or company or class of person, business or company in Bihar and Orissa Provinces, whose accounting year consisting of not less than 11 and not more than 13 calendar months, closed on or about the dates noted below, such year shall, subject to the provisions of the Act, be the "Previous Year" within the meaning of clause (b) of sub-section 11 of section 2 of the Indian Income-tax Act (XI of 1922) for the purpose of assessment of income-tax and super-tax for the year 1937-38, viz. :—

11th April 1937 (Sambat year).

18th April 1937 (Ramnavami year).

13th April 1937 (Bengali year).

13th April 1937 (Mulki year).

11th April 1937 (Telugu year).

W. R. WALL,

*Commissioner of Income-tax,
Bihar and Orissa.*